

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 121
(IB)-43/PB/2020

IN THE MATTER OF:

Banjrang Lal Jain
V.

.... Applicant

Shree Vardhman Infraheight Pvt Ltd.

..... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

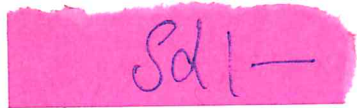
PRESENT:

For the Applicant: -


ORDER

None is present.

Hon'ble the Supreme Court having already granted stay against the proceedings, the parties are hereby directed to mention the matter as and when Hon'ble the Supreme Court modified the order earlier passed, until such time, the Registry is hereby directed not to list the matter.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)